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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 572/2020 & I.As. 12668/2020, 197/2021, 590/2021,
8366/2021, 11755/2021, 14908/2021, 19693/2023, 19762/2025

ELSEVIER LTD. AND ORS.Plaintiffs

Through: Mr. Amit Sibal, Senior Advocate with
Mr. Saikrishna Rajagopal, Ms. Sneha
Jain, Ms. Disha Sharma, Ms. Snehima
Jauhari, Ms. Surabhi Dhingra and Mr.
Vinay Tripathi, Advocates

versus

ALEXANDRA ELBAKYAN AND ORS.Defendants

Through: Mr. Shrutanjaya Bhardwaj, Ms.
Shivani Vij, Mr. Nilesh Jain, Ms.
Deeksha Dwivedi and Mr. Yash
Tayal, Advocates for D-1
Mr. Varun Pratap Singh, Advocate for
Mr. Rohan Jaitley, CGSC for UOI
Mr. K. G. Gopala Krishnan, Ms.
Nisha Mohandas, Mr. Girish Kumar
Kaul and Mr. Jayesh Khandelwal,
Advocates for D-5
Ms. Vrinda Bhandari and Mr. Naman,
Advocates for applicant in I.A.
14908/2021

CORAM:

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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13.08.2025

I.A. 19762/2025 (Under Order XXXIX Rule 2 A CPC)

1. Issue notice. Learned counsel for non-applicant/proposed contemnor/defendant no. 1 accepts notice.
2. Learned senior counsel for the plaintiff and Mr. Saikrishna Rajagopal



have addressed arguments and concluded.

3. Learned counsel for the defendant no. 1 states that he seeks adjournment until 18.08.2025 to take instructions on the submissions addressed today and the averments made in the application.

4. The applicant/Petitioner/plaintiff is directed to e-file a written note of the submissions as addressed today during the hearing, on or before 17.08.2025. A copy of the written note be e-mailed to the Court Master.

5. At request, adjourned to **19.08.2025**.

MANMEET PRITAM SINGH ARORA, J

AUGUST 13, 2025/rhc